

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

Company Appeal No.02/(MAH)/2016  
CA No. 79/2016 & 103/2016

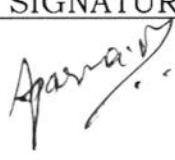

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.04.2017

NAME OF THE PARTIES: Mr. Sujit Jha  
V/s.  
M/s. Ryder Shipping Lines Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Adv. Aparna N. Jha i/b Modular Law Associates.	Advocate for Respondents	
2.	Adv. Eshank Goyal Noida Adv. Anugant Singh i/b. Mungant & Basuthar Law Partners.	Advocate for Petitioner	

**COMMON ORDER**

**C.A. No. 77/2016 & 78/2016 in C.P. No. 02/59/NCLT/MB/MAH/2016**  
**C.P. No. 02/59/NCLT/MB/MAH/2016**

1. The Learned Representatives of both the sides are present and stated at Bar that the parties are willing to settle the dispute amongst themselves, hence seeking time to place on record the "Terms of Settlement". Granted.
2. Let the matter be listed for hearing after Court Vacation is over on **16.06.2017**.

Dated: **21.04.2017**

Sd. / -  
**M.K. Shrawat**  
**Member (Judicial)**